

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Appeal No. 44 of 2025 (SZ)

Thiru. V.P.R. Sheekhar,
S/o. Ramasamy,
S.No.10/2, Salaiyur North,
Pattanam post, Senthamanaglam taluk
Namakkal District
Ph. 94433 55324
Email: sheekharsakthi@gmail.com

...Appellant

Vs

State Level Environment Impact Assessment Authority (SEIAA),
Rep. by its Member Secretary,
No. 327, 9th floor, CMRL MetroS,
Anna Salai, Nandanam,
Chennai 600 035
Email: seiaamstn@gmail.com
Phone No. 044-24359973

...Respondent

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Dated at Chennai on this the 3rd Day of January 2025

Dated at Chennai on this the 3rd Day of 2025



COUNSEL FOR 1st RESPONDENT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Appeal No. 44 of 2025 (SZ)**

Thiru.V.P.R Sheckhar,
S/o Ramasamy,
S.No.10/2, Salaiyur North,
Pattanam Post,
Senthamanaglam Taluk,
Namakkal District.
Ph-9443355324
Email-sheekharsakthi@gmail.com

... Appellant

Vs

1.State Level Environment Impact Assessment Authority (SEIAA),
Rep. by its Member Secretary,
No.327 Metros, 9th Floor, Anna Salai,
Nandanam, Chennai- 600 035
Email: seiaamstn@gmail.com
Phone No. 044-24359973

... Respondents

**COUNTER AFFIDAVIT FILED ON BEHALF OF SEIAA – TAMIL NADU,
THE 1st RESPONDENT**

I, A.R. Rahul Nadh, I.A.S., aged about 37 years, working as Member Secretary, State Level Environment Impact Assessment Authority, Tamil Nadu (SEIAA-TN) having office at No.327 Metros, 9th Floor, Anna Salai, Nandanam, Chennai- 600 035 do hereby solemnly affirm and sincerely state as follows:



**Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
No. 327, Metros, 9th Floor,
Anna Salai, Nandanam, Chennai-600 035.**

Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
No. 327, Metros, 9th Floor,
Anna Salai, Nandanam, Chennai-600 035

1. I am filing this counter affidavit on behalf of the 1st Respondent herein and as such I am well acquainted with the facts and the circumstances of the case from the records available in this office.
2. I state that I have perused the appeal and deny the averments and allegations stated therein except those that are specifically admitted hereunder and put the Appellant to strict proof of the same.
3. It is respectfully submitted that Earlier, ToR was issued vide Lr.No. SEIAA-TN/F.No.8224/SEAC/TOR/942/2021 dated 27.04.2021 subject to the condition that the ultimate depth of mining is restricted to 60m (45m AGL +15m BGL) for the quantity of 2,19,790 m³ of rough stone for a period of five years as per the recommendation of SEAC and as accepted by the project proponent.
4. It is respectfully submitted that Project Proponent "Thiru.V.P.R Sheckhar" has applied for Environmental Clearance for quarry lease for quarrying of Rough stone Quarry over an extent 1.00.0Ha of Government Poramboke land in S.F.No.176 (Bit4)of Pottanam Village, Senthamangalam Taluk, Namakkal District. vide SIA/TN/MIN/59699/2021 dated 17.03.2022.
5. It is respectfully submitted that the proposal was subsequently placed in the 288th meeting held on 23.06.2022.

"Based on the presentation and document furnished by the project proponent, SEAC decided to recommend the proposal for the grant of Environmental Clearance for an Annual peak production of 62,725cu.m of rough stone, subject to the standard conditions as per the Annexure of this minutes & normal conditions stipulated by MOEF&CC, in addition to the following specific conditions:

Dated at Chennai on this the 3rd



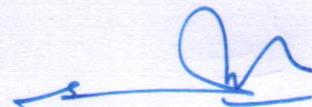
Member Secretary
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2/6

1. The prior Environmental Clearance granted for this milling project shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier.
2. The mine manager and other statutory competent persons such as blaster (or) mine mate shall be appointed before the commencement of mining operation as per the provisions of Mines Act 1952 and Metalliferous Mines Regulations, 1961.
3. The PP shall furnish slope stability action plan to the AD/Mines-DGM, for the planned working/ultimate benches as the depth of the proposed quarry is exceeding, 10 m, before obtaining CTO from TNPCB.
4. However, the PP shall carry out the scientific studies to assess the slope stability of the benches and quarry wall when the depth of the quarry touches 40 m (or) during the fourth year of operation, by involving a reputed Research and Academic Institution such as NIRII, IITs, NITs, Anna University Chennai CEG Campus, and any CSIR Laboratories etc. A copy of such a scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines DGM and DMS. Chennai is a part of Environmental Compliance. The PP shall ensure that only controlled blasting operations involving NONEL shock tube detonators and muffle blasting are carried out in the quarry such that no fly rock travels beyond 20 m from the blast site. The pp shall take adequate measures, such as posting of sentries at the boundary of the 500 m danger zone & either end of the State highway and installation of Board indicating the blasting time, before the blasting operation.
5. The PP shall lay and maintain a proper haul road connecting the state highway within one year of commencement of quarrying operation.”
6. It is respectfully submitted that the proposal was subsequently placed in the 533rd authority meeting held on 20.07.2022.

Dated at Chennai on this the



Member Secretary
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"The Authority, after detailed discussion, accepts the recommendation as per the minutes of 288th SEAC meeting Dt23.06.2022 and the Authority has decided to grant Environmental Clearance for the period of 5 years, contingent to the ultimate depth up to 45m AGL only and the total production The quantity should not exceed 2,09,890cu.m of Rough Stone, subject to the standard conditions stipulated by MOEF&CC & all other specific conditions as recommended by SEAC in addition to the conditions issued by authority"

7. It is respectfully submitted that the Environmental Clearance was issued vide Lr. No. SEIAA-TN/F.No.8224/EC.No: 5163 /2022. Dated 20.07.2022.
8. It is respectfully submitted that the project proponent applied for amended EC for Rough Stone Quarry over an Extent of 1.00.0 ha in S.F. No. 176 (Bit -Pottanam Village, Senthamangalam Taluk, Namakkal District, Tamil Nadu) vide proposal no SIA/TN/MIN/537744/2025
9. It is respectfully submitted that the proposal was placed in 831st meeting of SEIAA held on 04.06.2025

"The Authority noted the following:

1. Earlier, ToR issued vide Lr.No.SEIAATN/F.No.8224/SEAC/TOR/942/2021 dated 27.04.2021 subject to the condition that the ultimate depth of mining is restricted to 60m (45m AGL +15m BGL) for the quantity of 2,19,790 m³ of rough stone for a period of five years as per the recommendation of SEAC and as accepted by the project proponent.
2. However, the mining plan was approved for the quantity of 2,82,515 m³ of rough stone up to a depth of 70m (45m AGL +.25m BGL).
3. Subsequently, PP has applied for Environmental Clearance vide SIA/TN/MIN/59699/2021 dated 17.03.2022.

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4. The proposal was placed in the 288th SEAC meeting held on 23.06.2022. The Committee recommended the proposal for the depth of 60m (45m AGL + 15m BGL) as restricted in ToR.

5. Further, the proposal was placed in the 533rd Authority meeting held on 20.07.2022. The Authority recommended Environmental Clearance for a period of 5 years, again restricting the ultimate depth to 45m AGL only and the total production quantity should not exceed 2,09,890 m³ of rough stone.

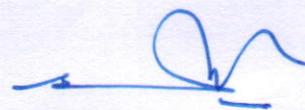
6. Subsequently, Environmental Clearance was granted vide EC Identification No. EC22B001TN191137 dated 30.07.2022 for the ultimate depth of 45m AGL.

7. Now, the PP has submitted an application seeking Amendment vide Form-4 to revise the depth from 45 m AGL to 70 m (45 m AGL + 25 m BGL) in the EC dated 30.07.2022.

The Authority, after detailed discussions, decided that the existing EC dated 30.07.2022 is re-iterated and the request for amendment is rejected. Hence, the Authority decided and close to record the file.”

10. It is therefore submitted that this Respondent has consistently held that in the site area, considering the conditions, an EC was granted only to the aforementioned depth and quantity. The project proponent had also accepted the EC. Even while granting the EC, the mining plan was approved for a greater depth and more quantity of excavation. The same was anyways not agreed to by this Respondent and had restricted both the depth and the quantity. The same being accepted by the proponent without any challenge in the manner known to law, the present application was to be only rejected and as such rejected by this Respondent.

11. It is further submitted that the approval of the mining plan is by the concerned department largely on the issue of revenue and use of mineral by the project proponent. However, this respondent department is



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concerned with the environmental impact of the project and the EC is alone determinative of the rights of the proponent to excavate at the site. The consistent stand of this Respondent is based on scientific factors which are anyways only a restriction on the depth and consequent quantity of excavation.

12. It is submitted that there is no vested right with the proponent and the same is limited to the depth of the quarry and the quantum as approved by this Respondent.

13. It is respectfully submitted that the rejection of EC was uploaded on 13.06.2025

It is therefore prayed that this Hon'ble Tribunal may be pleased to record and pass orders as this Hon'ble Tribunal may deem to fit and proper in light of the facts and circumstances of this case and thus render justice.



Member Secretary
STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU
 No. 327, Metros, 9th Floor,
 Anna Salai, Nandanam, Chennai-600 035. 6/6

Solemnly affirmed in Chennai

On this the 23rd day of October 2025

signed his name in my presence

Before me,

D. Arvind
(Ms. 317/2003)
(No. 104, Law chambers
Highcourt, Madras)

Advocate, Chennai

Member Secretary
 STATE LEVEL ENVIRONMENT IMPACT
 ASSESSMENT AUTHORITY - TAMIL NADU
 No. 327, Metros, 9th Floor,
 Anna Salai, Nandanam, Chennai-600 035.

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Tamil Nadu)

To,

The Owner
SHECKHAR VPR
Salaiyur North,

Pottanam Post -637409

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/TN/MIN/59699/2021 dated 22 Jun 2022. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC22B001TN191137
2. File No.	8224
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	Thiru. V.P.R. Shekhar over an Extent of 1.00.0 ha in S.F. No. 176 (Bit - 4), Pottanam Village, Senthamangalam Taluk, Namakkal District
7. Name of Company/Organization	SHECKHAR VPR
8. Location of Project	Tamil Nadu
9. TOR Date	27 Apr 2021

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 30/07/2022

(e-signed)
Thiru.Deepak S.Bilgi
Member Secretary
SEIAA - (Tamil Nadu)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH

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and Virtuous Environmental Single-Window Hub)*





THIRU.DEEPAK S.BILGI, I.F.S.
MEMBER SECRETARY

**STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY-TAMILNADU**

3rd Floor, Panagal Maaligai,
No.1, Jeenis Road, Saidapet,
Chennai - 600 015.
Phone No. 044-24359973
Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE

Lr. No.SEIAA-TN/F.No.8224/EC.No: 5163 /2022, dated:20.07.2022

Sir/Madam,

Sub: SEIAA-TN – Proposed Rough Stone quarry lease over an extent of 1.00.0 Ha at S.F.No. 176(Bit - 4) of Pottanam Village, Senthamangalam Taluk, Namakkal District, Tamil Nadu by Thiru. V.P.R. Sheckhar – under Category “B1” of Item 1(a) “Mining of Minerals Projects” of the Schedule to the EIA Notification, 2006 issue of Environmental Clearance – Regarding.

- Ref:**
1. Your application submitted Terms of Reference dated: 08.01.2021.
 2. TOR Issued vide letter No.SEIAA.TN/F.No.8224/SEAC/ToR-942/2021 Dated: 27.04.2021
 3. Public Hearing conducted on 30.12.2021
 4. Online Proposal No. SIA/TN/MIN/59699/2021 Dt. 17.03.2022
 5. Project proponent submitted EIA Report to SEIAA-TN on 29.03.2022
 6. Minutes of the 288th SEAC meeting held on 23.06.2022.
 7. Minutes of the 533th SEIAA meeting held on 20.07.2022

Details of Minor Mineral Activity:-

This has reference to your application 1st & 2nd cited. The proposal is for obtaining Environmental Clearance for mining / quarrying of minor minerals based on the particulars furnished in your application as shown below.

S.N	Particulars	Details furnished
1.	Name of the Owner/Firm	Thiru.V.P.R.Sheckhar


MEMBER SECRETARY
SEIAA-TN

		S.No.10/2, Salaiyur North Pottanam Post Senthammangalam Taluk Namakkal District - 637409
2.	Type of quarrying (Savudu/Rough Stone/Sand/Granite)	Rough stone quarry
3.	S.F No. Of the quarry site with area break-up	176(Bit - 4)
4.	Village in which situated	Pottanam
5.	Taluk in which situated	Senthammangalam
6.	District in which situated	Namakkal
7.	Extent of quarry (in ha.)	1.00.0 Ha
8.	Period of quarrying proposed	5years
9.	Type of mining	Mechanized Opencast Method of Mining
10.	Production (Quantity in m ³)	Rough stone: 2,09,890 m ³
11.	Depth of quarrying	45m AGL
12.	Latitude & Longitude of all corners of the quarry site	11°18'05.12"N to 11°18'09.81"N 78°12'58.13"E to 78°13'00.76"E
13.	Top Sheet No.	58-I/03
14.	Man Power requirement	31Nos.
15.	Precise area District Collector, G&M with date	Na.Ka.No.1445/Kanimam/2019, dated: 20.12.2019
16.	Mining Plan approved by Deputy Director, G&M Mines with date	Roc. No.1445/Mines/2019, dated: 15.05.2020
17.	Deputy Director, Department of G&M Mines with date 500m cluster letter	Roc. No.1445/Mine/2019, dated: 15.05.2020
18.	Water requirement:	3.5 KLD
	1. Drinking & Domestic Purpose	1 KLD
	2. Dust suppression & Green Belt (in	


MEMBER SECRETARY
SEIAA-TN

	KLD)	1.8 KLD 0.7 KLD
19.	Power requirement a. Domestic Purpose b. Industrial Purpose	TNEB 300 Liters of HSD/day
20.	Depth of water table	50m-45m
21.	Project Cost	74.81 Lakhs
22.	EMP cost	3.80 Lakhs
23.	CER cost	Rs. 5 lakhs
24.	VAO certificate regarding habitation within 300m radius	Letter dt.21.08.2020
25.	TOR Issued	Lr No – SEIAA TN/F.No.8224/SEAC/ToR-942/2021 Dated: 27.04.2021
26.	Public Hearing	30.12.2021
27.	<u>Validity:</u> This Environmental Clearance is granted for the production in 2,09,890m³ Rough stone for the period of 5 Years from the date of execution of the mining lease and ultimate depth of mining upto 45m AGL.	

The Proponent has furnished affidavit in stamp paper attested by the Notary stating that I, V.P.R.Sheckhar, S/o. Ramasamy, Managing Partner of M/s. Sakthi Industries, SF.No.10/2, Salaiyur North, Pottanam Post, Senthamangalam Taluk, Namakkal District, Tamil Nadu State – 637 409, solemnly declare and sincerely affirm that:
I have apply for getting Environment Clearance to SEIAA, Tamil Nadu for quarry lease for quarrying of Rough stone Quarry over an extent 1.00.0Ha of Government Poramboke landin S.F.No.176 (Bit-4) of Pottanam Village, Senthamangalam Taluk, Namakkal District.

1. I swear to state and confirm that within 10km area of the quarry site, we have applied for environment clearance, none of the following is situated.
 - a. Protected areas notified under the wild life (Protection) Act, 1972,


MEMBER SECRETARY

- b. Critically polluted areas as notified by the central pollution control board constituted under water (Prevention and Control of Pollution) Act, 1974,
- c. Eco-Sensitive areas as notified,
- d. Interstate boundaries within 10km radius from the boundary of the proposed site.

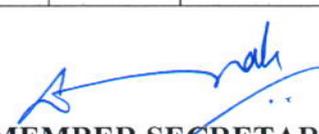
2. I will complete the following Corporate Environment Responsibility (CER) activities before commencement of the quarrying activities.

CER Activity	Project Cost (Rs.In Lakh)	CER Cost 2.0% of project cost (Rs in Lakh)
1. Sanitary facility to the Senthamangalam Dispensary etc., 2. If we are instructed by PWD/ Competent bodies to desilt the water bodies nearby. I assure to spend out CER Cost for desilting/ strengthening the bunds of the nearby water bodies.	74.81	1.50
Total Cost Allocation	74.81	1.50

3. The total area of following quarries located within 500m radius from the periphery of my quarry site details as shown below:

Proposed Quarry

SI. No.	Name and Address of the applicant	Village & Taluk	S.F. No's.	Extent (in Hects)	Remakrs
1	Mr.V.P.R.Sheckhar Managing Partner: M/s.Sakthi Industries, S.No.10/2, Salaiyur North, Pottanam Post, Senthammangalam Taluk, Namakkal District-637	Pottanam Village, Senthammangalam Taluk	176 (Bit-4)	1.00.0	Proposed


MEMBER SECRETARY
SEIAA-TN

2	R.Varadaraju, S/o. Ramasamy, No.M1-14, Mullai nagar, Mohanur Road, Namakkal Taluk & Dt.	Pottanam Village, Senthammangalam Taluk	176 (Bit-1)	1.00.0	Proposed
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Existing Quarry

SI. No.	Name and Address of the Lease	G.O.No and Date	Village & Taluk	S.F. No's.	Extent (in Hects)	Lease Period
1	V.P.R.Sheekar S/o.Ramasamy, 23D, Thiru Nagar, Mohanur Road, Namakkal	Proc.RO C.NO: 181/Mine s/2016 dated: 19.08.201 6.	Pottanam Senthamm angalam	176 (P) (Bit- 7)	1.00.0	5 Years 19.08.20 16 To 18.08.20 21
2	Tmt.A.Malliga, W/o.Arumugam, 1/88, Pandiyaru Kattu Kottai, Nadukombai (Post), Senthamangalam TK, Namakkal Dt.	Proc.RO C.NO: 182/Mine s/2016 dated: 19.08.201 6.	Pottanam Senthamm angalam	176 (P) (Bit- 8)	1.00.0	5 Years 19.08.20 16 To 18.08.20 21
3	Tmt.V.Rajamani W/o.G.P.Varadharaja n, S/o.Periyannan, 444,G.P.Rice Mill, Main Road, Senthamangalam, Namakkal Taluk, Namakkal District.	Proc.RO C.NO: 180/Mine s/2016 dated: 03.09.201 6.	Pottanam Senthamm angalam	176 (P) (Bit- 3)	2.22.0	5 Years 03.09.20 16 To 02.09.20 21
4	I.Selvakumar, S/o.IIankumar, 238, Kottai, Gandhipuram, Senthamangalam Tk, Namakkal Dt.	Proc.RO C.NO: 221/Mine s/2017 dated: 16.02.201 8.	Pottanam Senthamm angalam	176 (Bit- 2)	1.00.0	5 Years 16.02.20 18 To 15.02.20 23
5	K.Sekar, S/o.Kandasamy, No.12/5A, North Mohamadhir Street, Senthamangalam Taluk,	Proc.RO C.NO: 400/Mine s/2018 dated: 26.12.201	Pottanam Senthamm angalam	176 (Bit- 9)	1.50.0	5 Years 26.12.20 18 To 25.12.20 23



MEMBER SECRETARY

	Namakkal District.	8.				
6	R.Anand, S/o.Kandasamy, No.5/248-A, Teachers Colony, Mohanur Road, Namakkal Town, Namakkal Taluk, Namakkal District.	Proc.RO C.NO: 399/Mine s/2018 dated: 27.12.201 8.	Pottanam Senthamm angalam	176 (Bit- 6A)	1.00.0	5 Years 23.12.20 18 To 26.12.20 23

Abandoned Quarry

Sl. No.	Name and Address of the Lease	Village & Taluk	S.F. No's.	Extent (in Hects)	District Proc. Letter / Date	Lease Period
-----nil-----						

4. There will not be hindrance or disturbance to the people living during quarrying activities and transportation of the mineral.
5. There is no approved habitation within 300m radius from the periphery of my quarry.
6. I swear that afforestation will be carried out during the course of quarrying operation and maintained.
7. The required insurance will be taken in the name of the laborers working in my quarry site.
8. The existing road from the main road to quarry is in good condition and the same will be maintained and utilized for Transportation of Rough stone.
9. I will not engage any child labor in my quarry site and I aware that engaging child labor is punishable under the law.
10. All types of safety / protective equipment will be provided to all the laborers working in my quarry.
11. No permanent structures, temples etc., are located within 500m radius from the periphery of my quarry.

I ensure to do all the social and Environment commitment as mentioned in the Mining Plan to the best of my knowledge.

Details of 500M radius Proposed quarry:

The Project Proponent has submitted a copy of the letter obtained from Assistant Director, Department of Geology & Mining, Namakkal District in his letter Roc.No.1445/Mines/2019,


MEMBER SECRETARY
SEIAA-TN

dt:15.05.2020 has stated that the details of other quarries (Proposed / Existing / Abandoned Quarries) within a radius 500m from the boundary of the proposed quarry site as follows:

Abandoned Quarry

S. No.	Name and Address of the lessee	Village & Taluk	S.F. No's.	Extent (in Hects)	District Proc. Letter / Date	Lease Period
-----nil-----						

Existing Quarry

Sl. No	Name and Address of the lessee	G.O.No and Date	Village & Taluk	S.F. No's.	Extent (in Hects)	Lease Period
1	V.P.R.Sheekar S/o.Ramasamy, 23D, Thiru Nagar, Mohanur Road, Namakkal	Proc.ROC.N O: 181/Mines/2 016 dated: 19.08.2016.	Pottanam Senthammangal am	176 (P) (Bit-7)	1.00.0	5 Years 19.08.2016 To 18.08.2021
2	Tmt.A.Malliga, W/o.Arumugam, 1/88, Pandiyaru Kattu Kottai, Nadukombai (Post), Senthamangalam TK, Namakkal Dt.	Proc.ROC.N O: 182/Mines/2 016 dated: 19.08.2016.	Pottanam Senthammangal am	176 (P) (Bit-8)	1.00.0	5 Years 19.08.2016 To 18.08.2021
3	Tmt.V.Rajamani W/o.G.P.Varadhara jan, S/o.Periyannan, 444,G.P.Rice Mill, Main Road, Senthamangalam, Namakkal Taluk, Namakkal District.	Proc.ROC.N O: 180/Mines/2 016 dated: 03.09.2016.	Pottanam Senthammangal am	176 (P) (Bit-3)	2.22.0	5 Years 03.09.2016 To 02.09.2021
4	I.Selvakumar, S/o.IIankumar, 238, Kottai, Gandhipuram, Senthamangalam	Proc.ROC.N O: 221/Mines/2 017 dated: 16.02.2018.	Pottanam Senthammangal am	176 (Bit-2)	1.00.0	5 Years 16.02.2018 To 15.02.2023

MEMBER SECRETARY

	Tk, Namakkal Dt.					
5	K.Sekar, S/o.Kandasamy, No.12/5A, North Mohamadhir Street, Senthamangalam Taluk, Namakkal District.	Proc.ROC.N O: 400/Mines/2 018 dated: 26.12.2018.	Pottanam Senthammangal am	176 (Bit-9)	1.50.0	5 Years 26.12.2018 To 25.12.2023
6	R.Anand, S/o.Kandasamy, No.5/248-A, Teachers Colony, Mohanur Road, Namakkal Town, Namakkal Taluk, Namakkal District.	Proc.ROC.N O: 399/Mines/2 018 dated: 27.12.2018.	Pottanam Senthammangal am	176 (Bit- 6A)	1.00.0	5 Years 23.12.2018 To 26.12.2023

Proposed Quarry

Sl. No	Name and Address of the applicant	Village & Taluk	S.F. No's.	Extent (in Hects)	Remakrs
1	Mr.V.P.R.Sheckhar Managing Partner: M/s.Sakthi Industries, S.No.10/2, Salaiyur North, Pottanam Post, Senthammangalam Taluk, Namakkal District-637	Pottanam Village, Senthammangalam Taluk	176 (Bit-4)	1.00.0	Proposed
2	R.Varadaraju, S/o. Ramasamy, No.M1-14, Mullai nagar, Mohanur Road, Namakkal Taluk & Dt.	Pottanam Village, Senthammangalam Taluk	176 (Bit-1)	1.00.0	Proposed

Appraisal by SEAC:-

Proposed Rough Stone quarry lease over an extent of 1.00.0 Ha at S.F.No. 176(Bit - 4) of Pottanam Village, Senthamangalam Taluk, Namakkal District, Tamil Nadu by Thiru. V.P.R. Sheckhar - For Environmental Clearance.

(SIA/TN/MIN/ 59699 /2021 dated 17.03.2022)

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The proposal was placed in this 288th Meeting of SEAC held on 23.06.2022. The details of the project furnished by the proponent are available in the website (parivesh.nic.in).

The SEAC noted the following:

1. The Project Proponent, Thiru. V.P.R. Sheckhar has applied for Environmental Clearance for the proposed Rough stone quarry lease over an extent of 1.00.0 Ha at S.F.No. 176 (Bit - 4) of Pottanam Village, Senthamangalam Taluk, Namakkal District, Tamil Nadu.
2. The project/activity is covered under Category "B1" of Item 1(a) "Mining Projects" of the Schedule to the EIA Notification, 2006.
3. As per mining plan, the lease period is for 5 years, the total quantity of recoverable should not exceed 2,61,415 cu.m. of Rough Stone with an ultimate depth of mining is 60m (45m above ground level + 15m below ground level). The Annual peak production as per mining plan is 62,725cu.m of rough stone.
4. ToR Issued - Lr No - SEIAA-TN/F.No.8224/SEAC/ToR-942/2021 Dated: 27.04.2021
5. Public hearing Conducted Dated 30.12.2021.

Based on the presentation and document furnished by the project proponent, SEAC decided to **recommend the proposal for the grant of Environmental Clearance for an Annual peak production of 62,725cu.m of rough stone**, subject to the standard conditions as per the **Annexure** of this minutes & normal conditions stipulated by MOEF&CC, in addition to the following specific conditions:

1. **The prior Environmental Clearance granted for this mining project shall be valid for the project life including production value as laid down in the mining plan approved and renewed by competent authority, from time to time, subject to a maximum of thirty years, whichever is earlier.**
2. The mine manager and other statutory competent persons such as blaster (or) mine mate shall be appointed before the commencement of mining operation as per the provisions of Mines Act 1952 and Metalliferous Mines Regulations, 1961.
3. **The PP shall furnish slope stability action plan to the AD/Mines-DGM, for the planned working/ultimate benches as the depth of the proposed quarry is exceeding 40 m, before obtaining CTO from TNPCB.**
4. **However, the PP shall carry out the scientific studies to assess the slope stability of the benches and quarry wall when the depth of the quarry touches 40 m (or)**


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- during the fourth year of operation, by involving a reputed Research and Academic Institution such as NIRM, IITs, NITs, Anna University Chennai-CEG Campus, and any CSIR Laboratories etc. A copy of such scientific study report shall be submitted to the SEIAA, MoEF, TNPCB, AD/Mines-DGM and DMS, Chennai as a part of Environmental Compliance.
5. The PP shall ensure that only controlled blasting operation involving NONEL shock tube detonators and muffle blasting is carried out in the quarry such that no fly rock travel beyond 20 m from the blast site. The PP shall take adequate measures such as posting of sentries at the boundary of 500 m danger zone & either end of the State highway and installation of Board indicating the blasting time, before the blasting operation.
 6. The PP shall lay and maintain a proper haul road connecting the state highway within one year of commencement of quarrying operation.
 7. As per the MoEF&CC Office Memorandum F.No. 22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall adhere to the EMP as committed.
 8. As accepted by the Project Proponent the CER cost is Rs. 5 lakhs and the amount shall be spent to the committed activities for Panchayath Union primary school, Senthamangalam Taluk, Namakkal District before obtaining CTO from TNPCB.

ANNEXURE

1. The proponent shall mandatorily appoint the required number of statutory officials and the competent persons in relevant to the proposed quarry size as per the provisions of Mines Act 1952 and Metalliferous Mines Regulations, 1961.
2. The proponent shall erect fencing all around the boundary of the proposed area with gates for entry/exit before the commencement of the operation and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
3. Perennial maintenance of haulage road/village / Panchayat Road shall be done by the project proponent as required in connection with the concerned Govt. Authority.
4. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc..


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No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.

5. The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
6. The proponent shall ensure that the slope of dumps is suitably vegetated in scientific manner with the native species to maintain the slope stability, prevent erosion and surface run off. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps.
7. Perennial sprinkling arrangement shall be in place on the haulage road for fugitive dust suppression. Fugitive emission measurements should be carried out during the mining operation at regular intervals and submit the consolidated report to TNPCB once in six months.
8. The Project Proponent shall carry out slope stability study by a reputed academic/research institution such as NIRM, IIT, Anna University for evaluating the safe slope angle if the proposed dump height is more than 30 meters. The slope stability report shall be submitted to concerned Regional office of MoEF&CC, Govt. of India, Chennai as well as SEIAA, Tamilnadu.
9. The Proponent shall ensure that the Noise level is monitored during mining operation at the project site for all the machineries deployed and adequate noise level reduction measures undertaken accordingly. The report on the periodic monitoring shall be submitted to TNPCB once in 6 months.


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10. Proper barriers to reduce noise level and dust pollution should be established by providing greenbelt along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
11. The purpose of Green belt around the project is to capture the fugitive emissions, carbon sequestration and to attenuate the noise generated, in addition to improving the aesthetics. A wide range of indigenous plant species should be planted as given in the appendix in consultation with the DFO, State Agriculture University and local school/college authorities. The plant species with dense/moderate canopy of native origin should be chosen. Species of small/medium/tall trees alternating with shrubs should be planted in a mixed manner.
12. Taller/one year old Saplings raised in appropriate size of bags, preferably eco-friendly bags should be planted in proper escapements as per the advice of local forest authorities/botanist/Horticulturist with regard to site specific choices. The proponent shall earmark the greenbelt area with GPS coordinates all along the boundary of the project site with at least 3 meters wide and in between blocks in an organized manner.
13. Noise and Vibration Related: (i) The Proponent shall carry out only the Controlled Blasting operation using NONEL shock tube initiation system during daytime. Usage of other initiation systems such as detonating cord/fuse, safety fuse, ordinary detonators, cord relays, should be avoided in the blasting operation. The mitigation measures for control of ground vibrations and to arrest fly rocks should be implemented meticulously under the supervision of statutory competent persons possessing the I / II Class Mines Manager / Foreman / Blaster certificate issued by the DGMS under MMR 1961, appointed in the quarry. No secondary blasting of boulders shall be carried out in any occasions and only the Rock Breakers (or) other suitable non-explosive techniques shall be adopted if such secondary breakage is required. The Project Proponent shall provide required number of the security sentries for guarding the danger zone of 500 m radius from the site of blasting to ensure that no human/animal is present within this danger zone and also no person is allowed to enter into (or) stay in the danger zone during the blasting. (ii) Appropriate measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs/muffs, (iii) Noise levels should be monitored regularly (on weekly basis) near the major sources of noise generation within the core zone.


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14. Ground water quality monitoring should be conducted once in every six months and the report should be submitted to TNPCB.
15. The operation of the quarry should not affect the agricultural activities & water bodies near the project site and a 50 m safety distance from water body should be maintained without carrying any activity. The proponent shall take appropriate measures for "Silt Management" and prepare a SOP for periodical de-siltation indicating the possible silt content and size in case of any agricultural land exists around the quarry.
16. The proponent shall provide sedimentation tank / settling tank with adequate capacity for runoff management.
17. The proponent shall ensure that the transportation of the quarried materials shall not cause any hindrance to the Village people/Existing Village Road and shall take adequate safety precautionary measures while the vehicles are passing through the schools / hospital. The Project Proponent shall ensure that the road may not be damaged due to transportation of the quarried rough stones; and transport of rough stones will be as per IRC Guidelines with respect to complying with traffic congestion and density.
18. To ensure safety measures along the boundary of the quarry site, security guards are to be posted during the entire period of the mining operation.
19. After mining operations are completed, the mine closure activities as indicated in the mine closure plan shall be strictly carried out by the Proponent fulfilling the necessary actions as assured in the Environmental Management Plan.
20. The Project proponent shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition that is fit for the growth of fodder, flora, fauna etc.
21. The Project Proponent shall comply with the provisions of the Mines Act, 1952, MMR 1961 and Mines Rules 1955 for ensuring safety, health and welfare of the people working in the mines and the surrounding habitants.
22. The project proponent shall ensure that the provisions of the MMRD, 1956, the MCDR 2017 and Tamilnadu Minor Mineral Concession Rules 1959 are complied by carrying out the quarrying operations in a skillful, scientific and systematic manner keeping in view proper safety of the labour, structure and the public and public works located in


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that vicinity of the quarrying area and in a manner to preserve the environment and ecology of the area.

23. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be informed to the District AD/DD (Geology and Mining) District Environmental Engineer (TNPCB) and the Director of Mines Safety (DMS), Chennai Region by the proponent without fail.
24. The Project Proponent shall abide by the annual production scheduled specified in the approved mining plan and if any deviation is observed, it will render the Project Proponent liable for legal action in accordance with Environment and Mining Laws.
25. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wildlife as applicable shall be obtained before starting the quarrying operation, if the project site attracts the NBWL clearance, as per the existing law from time to time.
26. All the conditions imposed by the Assistant/Deputy Director, Geology & Mining, concerned District in the mining plan approval letter and the Precise area communication letter issued by concerned District Collector should be strictly followed.
27. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
28. The Project proponent shall install a Display Board at the entrance of the mining lease area/abutting the public Road, about the project information as shown in the Appendix – II of this minute.
29. The recommendation for the issue of environmental clearance is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A.No.186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No. 758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).


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Appendix - I
List of Native Trees Suggested for Planting

No	Scientific Name	Tamil Name	Tamil Name
1	<i>Aegle marmelos</i>	Vilvam	வில்வம்
2	<i>Adenaanthera pavonina</i>	Manjadi	மஞ்சாடி, ஆனைக்குன்றிமணி
3	<i>Albizia lebbek</i>	Vaagai	வாகை
4	<i>Albizia amara</i>	Usil	உசில்
5	<i>Bauhinia purpurea</i>	Mantharai	மந்தாரை
6	<i>Bauhinia racemosa</i>	Aathi	ஆத்தி
7	<i>Bauhinia tomentosa</i>	Iruvathi	இருவாத்தி
8	<i>Buchanania axillaris</i>	Kattuma	காட்டுமா
9	<i>Borassus flabellifer</i>	Parai	பனை
10	<i>Butea monosperma</i>	Murukkamaram	முருக்கமரம்
11	<i>Bobax ceiba</i>	Ilavu, Sevvilavu	இலவு
12	<i>Calophyllum inophyllum</i>	Punnai	புன்னை
13	<i>Cassia fistula</i>	Sarakondrai	சரக்கொன்றை
14	<i>Cassia roxburghii</i>	Sengondrai	செங்கொன்றை
15	<i>Chloroxylon sweitenia</i>	Purasamaram	பரசு மரம்
16	<i>Cochlospermum religiosum</i>	Kongu, Manjallavu	கோங்கு, மஞ்சள் இலவு
17	<i>Cordia dichotoma</i>	Naruvuli	நருவுளி.
18	<i>Creteva adansoni</i>	Mavalingum	மாவிளங்கம்
19	<i>Dillenia indica</i>	Uva, Uzha	உசா
20	<i>Dillenia pentagyna</i>	SiruUva, Sitruzha	சிறு உசா
21	<i>Diospyro sebenum</i>	Karungali	கருங்காலி
22	<i>Diospyro schloroxylon</i>	Vaganai	வாகணை
23	<i>Ficus amplissima</i>	Kalltchi	கல் இச்சி
24	<i>Hibiscus tiliaceou</i>	Aatrupoovarasu	ஆற்றுப்புவரசு
25	<i>Hardwickia binata</i>	Aacha	ஆச்சா
26	<i>Holoptelia integrifolia</i>	Aayili	ஆயா மரம், ஆயிலி
27	<i>Lannea coromandelica</i>	Odhiam	ஓதியம்
28	<i>Lagerstroemia speciosa</i>	Poo Marudhu	பூ மருது
29	<i>Lepisanthus tetraphylla</i>	Neikottaimaram	நெய் கொட்டை மரம்
30	<i>Limonia acidissima</i>	Vila maram	விலா மரம்
31	<i>Litsea glutinos</i>	Pisinpattai	அரம்பா. பிசின்பட்டை
32	<i>Madhuca longifolia</i>	Illuppai	இலுப்பை
33	<i>Manilkara hexandra</i>	UlakkaiPaalai	உலக்கை பாலை
34	<i>Mimusops elengi</i>	Magizhamaram	மகிழ்மரம்
35	<i>Mitragyna parvifolia</i>	Kadambu	கடம்பு
36	<i>Morinda pubescens</i>	Nuna	நுணா
37	<i>Morinda citrifolia</i>	Vellai Nuna	வெள்ளை நுணா
38	<i>Phoenix sylvestre</i>	Eachai	ஈச்சமரம்
39	<i>Pongamia pinnat</i>	Pungam	புங்கம்


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40	<i>Premna mollissima</i>	Munnai	முன்னை
41	<i>Premna serratifolia</i>	Narumunnai	நறு முன்னை
42	<i>Premna tomentosa</i>	Malaipoovarasu	மலை பூவரசு
43	<i>Prosopis cinerea</i>	Vanni maram	வன்னி மரம்
44	<i>Pterocarpus marsupium</i>	Vengai	வேங்கை
45	<i>Pterospermum canescens</i>	Vennangu, Tada	வெண்ணாங்கு
46	<i>Pterospermum xylocarpum</i>	Polavu	புலவு
47	<i>Puthranjiva roxburghii</i>	Karipala	கறிபாலா
48	<i>Salvadora persica</i>	Ugaa Maram	ஊகா மரம்
49	<i>Sapindus emarginatus</i>	Manipungan, Soapukai	மணிப்புங்கன் சோப்புக்காய்
50	<i>Saraca asoca</i>	Asoca	அசோகா
51	<i>Streblus asper</i>	Piray maram	பிராய் மரம்
52	<i>Strychnos nuxvomica</i>	Yetti	எட்டி
53	<i>Strychnos potatorum</i>	Therthang Kottai	தேத்தான் கொட்டை
54	<i>Syzygium cumini</i>	Naval	நாவல்
55	<i>Terminalia belleric</i>	Thandri	தான்றி
56	<i>Terminalia arjuna</i>	Ven marudhu	வெண் மருது
57	<i>Toona ciliata</i>	Sandhana vembu	சந்தன வேம்பு
58	<i>Thespesia populnea</i>	Puvarasu	பூவரசு
59	<i>Walsuratrifoliata</i>	valsura	வால்சுரா
60	<i>Wrightia tinctoria</i>	Veppalai	வெப்பாலை
61	<i>Pithecolobium dulce</i>	Kodukkapuli	கொடுக்காப்புளி

Appendix –II Display Board

(Size 6' x5' with Green Background and White Letters)

-----சுரங்கம்

சுரங்கங்களில் குவாரி செயல்பாடுகளுக்கான சுற்றுச்சூழல் அனுமதி கீழ்க்கண்ட நிபந்தனைகளுக்கு உட்பட்டு வழங்கப்பட்டுள்ளது SEIAA/-----, தேதியிடப்பட்டு, சுற்றுச்சூழல் அனுமதி ----- தேதி வரை செல்லத்தக்கதாக உள்ளது.

பகமை பகுதி வளர்ச்சி மேம்பாட்டுக்கான சுரங்கத் திட்டம்	குவாரியின் எல்லையைச் சுற்றி வேலி அமைக்க வேண்டும் சுரங்கப்பாதையின் ஆழம் தரைமட்டத்திலிருந்து மீட்டர்க்கு மிகாமல் இருக்க வேண்டும். காற்றில் மாசு ஏற்படாதவாறு சுரங்க பணிகளை மேற்கொள்ள வேண்டும்.
நட்ப்பட்டு பராமரிக்கப்பட வேண்டிய மரங்கள் எண்ணிக்கை:	வாகனங்கள் செல்லும் பாதையில் மாசு ஏற்படாத அளவிற்கு தண்ணீரை முறையாக தண்ணீர் லாரிகளின் மூலமாக அவ்வப்போது தெளிக்க வேண்டும். இரைச்சல் அளவையும் தூசி மாசுபாட்டையும் குறைப்பதற்காக குவாரியின் எல்லையை சுற்றி அடர்த்தியான பகமை பகுதியை ஏற்படுத்த வேண்டும்.
சுரங்கத்தில் வெடி வைக்கும்பொழுது நிலஅதிர்வுகள் ஏற்படாதவாறும் மற்றும் சுரங்கப் பறக்காதவாரும் பாதுகாப்பு நடவடிக்கைகளை உள்நிப்பாக செயல்படுத்தப்பட வேண்டும்.	
சுரங்கத்தில் இருந்து ஏற்படும் இரைச்சல் அளவு 85 டி.சி.பீ.எஸ் (dBA) அளவிற்கு மேல் ஏற்படாதவாறு தகுந்த கட்டுப்பாடுகளை மேற்கொள்ள வேண்டும்.	
சுரங்க சட்ட விதிகள் 1956ன் கீழ் சுரங்கத்தில் உள்ள பணியாளர்களுக்கு தகுந்த பாதுகாப்பு கருவிகள் வழங்குவதோடு சுகாதாரமுள்ள கழிப்பறை வசதிகளை செய்து தர வேண்டும்.	
கிராமம் அல்லது பஞ்சாயத்து வழியாக வாகனங்கள் செல்லும் சாலையை தொடர்ந்து நன்கு பராமரிக்க வேண்டும்.	
சுரங்கப்பணிகளால் அருகில் உள்ள விவசாயப் பணிகள் மற்றும் நீர்நிலைகள் பாதிக்கப்படக் கூடாது.	
நீர்நிலைகள் பாதிக்கப்படாமல் இருப்பதை உறுதி செய்யும் வகையில் நிலத்தடி நீரின் தரத்தினை தொடர்ந்து கண்காணிக்க வேண்டும்.	
சுரங்கத்திலிருந்து கனிம பொருட்களை எடுத்துச் செல்வது கிராம மக்களுக்கு எந்தத் சிரமத்தினையும் ஏற்படுத்தாதவாறு பாதுகாப்போடும் மற்றும் சுற்றுச்சூழல் பாதிக்காத வண்ணம் வாகனங்களை இயக்க வேண்டும்.	
சுரங்கப்பணிகள் முடிக்கப்பட்டவுடன் சுரங்க மூடல் திட்டத்தில் உள்ளவாறு சுரங்கத்தினை மூட வேண்டும்.	
சுரங்க நடவடிக்கைகளை முடித்தபின்னர் சுரங்கப் பகுதி மற்றும் சுரங்க நடவடிக்கைகளால் இடையூறு ஏற்படக்கூடிய வேறு எந்தப் பகுதியையும் மறுகட்டுமானம் செய்ய தாவரங்கள் விலங்குகள் ஆகியவற்றின் வளர்ச்சிக்கு ஏற்ற வகையில் பகமைப்பகுதியை உருவாக்க வேண்டும்.	
முழுமையான நிபந்தனைகளை அறிய பாரிவேஷ் (http://parivesh.nic.in) என்கிற இணையதளத்தைப் பார்வையிடவும். மேலும் எந்தவித சுற்றுச்சூழல் சார்ந்த புகள்களுக்கு சென்னையில் உள்ள சுற்றுச்சூழல் மற்றும் வன அமைச்சகத்தின் இ-ருக்கிணைந்த வட்டார அலுவலகம்: 044 - 28222325 (அல்லது) துயிற்றுதரூ மாக கட்டுப்பாடு வாரியத்தின் மாவட்ட சுற்றுச்சூழல் பொறியாளரை அணுகவும்.	

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Discussion by SEIAA and the Remarks:-

The proposal was placed in the 533th Authority meeting held on 20.07.2022. The Authority after detailed discussion accepts the recommendation as per the minutes of 288th SEAC meeting Dt:23.06.2022 and the Authority has decided to grant Environmental Clearance for the period of 5 years confining to ultimate depth upto 45m AGL only and the total production quantity should not exceed 2,09,890cu.m of Rough Stone subject to the standard conditions stipulated by MOEF&CC & all other specific conditions as recommended by SEAC in addition to the following conditions,

1. As accepted by the Project proponent the CER cost is Rs. 5 Lakhs and the amount shall be spent to the committed activities for Panchayath Union primary school, Senthamangalam Taluk, Namakkal District as committed, before obtaining CTO from TNPCB.
2. The proponent shall shift (or) shall leave safety distance for the low/high tension line in the proposed mining area accordingly as recommended in precise area communication & Mine plan approval before executing mine lease and obtaining CTO from the TNPCB.
3. No trees in the area should be removed and all the trees numbered and protected. In case trees fall within the proposed quarry site the trees may be transplanted in the Greenbelt zone.
4. The proponent shall ensure that the activities should in no way result in disturbance to forest and trees in vicinity.
5. The proponent shall ensure that the operations shall not result in loss of soil biological properties and nutrients.
6. The activity should not result in CO₂ release and temperature rise and add to micro climate alternations.
7. The mining closure plan should be strictly adhered with appropriate soil rehabilitation measures to ensure ecological stability of the area.


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8. Reclamation/Restoration of the mine site should ensure that the Geotechnical, physical, chemical properties are sustainable that the soil structure composition is buildup, during the process of restoration.
9. The proponent shall ensure that the activity does not disturb the movement of grazing animals and free ranging wildlife.
10. The proponent shall ensure that the activity does not disturb the biodiversity, the flora & fauna in the ecosystem.
11. The proponent shall ensure that the activity does not disturb the water bodies and natural flow of surface and ground water, nor cause any pollution, to water sources in the area.
12. The proponent shall ensure that the activities undertaken should not result in carbon emission, and temperature rise, in the area.
13. The proponent shall ensure that the mine closure plan are followed as per mining plan and the mine restoration should be done with native species, and site restored to near original status.
14. The proponent shall ensure that Monitoring be carried out with reference to the quantum of particulate matter during excavation; blasting; material transport and also from cutting waste dumps and haul roads.
15. The proponent shall ensure that the area is ecologically restored to conserve the ecosystems and ensure flow of goods and services.
16. The proponent shall ensure that the activities shall not disturb the agro biodiversity and agro farms.
17. The proponent shall ensure that the activity shall not result in invasion by invasive alien species.
18. Actions to be taken to promote agro forestry, mixed plants to support biodiversity conservation in the mine restoration effort.
19. The proponent shall ensure that activity shall not deplete the indigenous soil seed bank and disturb the mycorrhizal fungi, soil organism, soil community nor result in eutrophication of soils and water.
20. The activities should not disturb the soil properties and seed and plant growth. Soil amendments as required to be carried out, to improve soil health


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21. Bio remediation using an microorganisms should be carried out to restore the soil environment to enable carbon sequestration.
22. The proponent shall ensure that all mitigation measures listed in the EIA/EMP are taken to protect the biodiversity and natural resources in the area.
23. The proponent shall ensure that the activities should not impact the water bodies/wells in the neighbouring open wells and bore wells.
24. The proponent shall ensure that the activities should not in any way affect the water quantity and quality in the open wells and bore wells in the vicinity, nor impact the water table and levels.
25. The proponent shall ensure that in the green belt development more indigenous trees species (Appendix as per the SEAC Minutes) to be planted.
26. The proponent shall ensure that the activities should not disturb the resident and migratory birds.
27. The proponent shall ensure the area should be restored and rehabilitated with native trees as recommended SEAC Minutes (in Appendix).
28. The proponent shall ensure that the mine restoration should be done using mycorrhizal VAM, vermicasting, Biofertilizers to ensure soil health and, biodiversity conservation.
29. The proponent shall ensure that the topsoil should be protected and used in planting activities in the area.
30. The proponent shall ensure that the activities should not disturb the river flow, nor affect the Odai, Water bodies, Dams in the vicinity.
31. The proponent shall ensure that the activities should not disturb the vegetation and wildlife in the adjoin reserve forests and areas around.
32. The proponent should ensure that there is no disturbance to the agriculture plantations, social forestry plantations, waste lands, forests, sanctuary or national parks. There should be no impact on the land, water, soil and biological environment and other natural resources due to the mining activities.
33. The proponent shall ensure that topsoil to be utilized for site restoration and Green belt alone within the proposed area.


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34. The proponent shall ensure that activities should not impact greenlands/grazing fields of all types surrounding the mine lease area which are food source for the grazing cattles.

Part-A: Conditions to be Complied before commencing mining operations:-

1. **The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that**

I. The project has been accorded Environmental Clearance.

II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.

III. Environmental Clearance may also be seen on the website of the SEIAA.

IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.

2. Mining activity should be reviewed by the District Collector after three years and decide for further extension.
3. NOC from the Standing committee of the NBWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. **A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.**
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.

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8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.
12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
13. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
14. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
15. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
16. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
17. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
18. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
19. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF& CC, GoI on 16.11.2009.
20. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
21. The following measures are to be implemented to reduce Noise Pollution
 - i. Proper and regular maintenance of vehicles and other equipment


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- ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earmuffs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
 - v. All noise generating machinery the compressor, generator to be enclosed in acoustic enclosure so as to reduce noise in working area.
22. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoEF& CC, GoI to control noise to the prescribed levels.
23. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
24. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
25. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
26. The following measures are to be adopted to control erosion of dumps:-
- i. Retention/ toe walls shall be provided at the foot of the dumps.
 - ii. Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.
27. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous& other wastes (Management, and Trans Boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by TNPCB.
28. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
29. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
30. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be


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discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.

31. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
32. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.
33. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora/fauna environment, slurry water generated/disposed and method of disposal, involving a reputed academic Institution.
34. It shall be ensured that the total extent of nearby quarries(existing, abandoned and proposed) located within 500 meter radius from the periphery of this quarry is not exceeding 5 hectares within the mining lease period of this application.
35. It shall be ensured that there is no habitation is located within 300 meter radius from the periphery of the quarry site and also ensure that no hindrance will be caused to the people of the habitation located within 300m radius from the periphery of the quarry site.
36. Free Silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
37. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF& CC, GOI.
38. Bunds to be provided at the boundary of the project site.
39. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area at the rate of 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.


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40. Floor of excavated pit to be levelled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
41. The Project Proponent shall ensure a minimum of 2.5% of the annual turnover will be utilized for the CSR Activity
42. The Project Proponent shall provide solar lighting system to the nearby villages.
43. Earthen bunds and barbed wire fencing around the pits with green belt all along the boundary shall be developed and maintained.
44. Safety equipments to be provided to all the employees.
45. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai
46. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
47. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
48. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
49. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
50. The proponent has to display the name board at the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
51. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
52. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
53. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.


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54. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
55. All the commitment made by the project proponent in the proposal shall be strictly followed.
56. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
57. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A No.186 of 2016 (M.A.No.350/2016), O.A. No.200/2016, O.A.No.580/2016 (M.A.No.1182/2016), O.A.No.102/2017, O.A.No.404/2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 & M.A.No.843/2017), O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).
58. All required sanitary and hygienic measures should be in place before starting construction activities and they have to be maintained throughout the construction phase.
59. The company shall stress upon the preventive aspects of occupational health.
60. A separate environment and safety management cell with qualified staff shall be set up before commissioning of construction activities and shall be retained throughout the lifetime of the industry, for implementation of the stipulated environmental safeguards.
61. A scientific site/ ecological rehabilitation and restoration plan on long term basis should be drawn to carryout restoration with native species and Bio diversity.
62. The Green/Blue plan should guide the restoration of the site. The rehabilitation/restoration plan should be submitted to SEIAA-TN within one month. If applicable.
63. The existing water bodies should not be disturbed to ensure sustainable environment for aquatic life forms.
64. The proponent should completely implement all environmental pollution control measures as detailed in the EIA report and in the additional report.
65. Avenue plantation wherever needed has to be carried out along the route for dust suppression.


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66. The green belt developed for the prevention of dust pollution should not form a part of the larger green belt development envisaged in the EIA report.
67. Regular monitoring and check up for pulmonary and carcinogenic diseases to be carried out regularly, not only for the workers involved in the mines but also to the people in the villages adjoining the mines. Interaction with the Primary Health Centre & district medical officer should be on regular basis to monitor the incidence of the diseases if any and to provide suitable medical facility for the patients.
68. Monitoring of well water levels and water quality of the wells in the locations furnished in the EIA report shall be done during pre-monsoon and post monsoon period and results submitted to the Regional Office of MoEF, Chennai and SEIAA.
69. Monitoring of water quality and air quality in and around the project site in the selected monitoring points as mentioned in the EIA report shall be continued regularly involving Academic Institutions.
70. Hydro geological study including infiltration test shall be conducted by any reputed agency to estimate leachate quantity.
71. Regular medical check-up for mine workers and nearby residents around the project site involving community medical centre/NIMH shall be conducted.
72. As per norms, the health study should be conducted through competent/approved health organization and report submitted for one year.
73. The effective safe guard measures shall be provided to control particulate dust level in critical areas, transfer points and haul road within the mine area.
74. NOC from the State GWA for drawing ground water shall be obtained, if ground water table is intersected.
75. Green belt shall be provided as per norms of MoEF & CC, GOI, in consultation with local DFO.
76. All the recommendations made in the EIA report of the project shall be effectively implemented.
77. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of the mine engineers/ managers and the workers to ensure that all necessary environmental, safety and health measures are undertaken.
78. All the environmental protection measures and safeguards as recommended in the EIA report shall be complied with.


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79. Hydro geological study of the area shall be reviewed annually and report submitted to the Authority. No water bodies including natural drainage system in the area shall be disturbed due to activities associated with the operation of the Mining activity.
80. A separate Environmental Management Cell equipped with full fledged laboratory facilities to carry out the various Environmental Management and Monitoring functions shall be set up under the control of a Senior Executive.
81. The project proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MoEF at Chennai, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; RSPM, SO₂, NO_x or critical sector parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

Part B: General Conditions:

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.


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7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
13. Workers/labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.


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17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance
18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.
20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
21. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.
23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later


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date the Environmental Clearance issued to the project will be deemed to be revoked/
cancelled.

ms *ms* *7/30/2022*
MEMBER SECRETARY
SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Additional Chief Secretary to Government, Environment and Forests Department, Tamil Nadu.
3. The Additional Chief Secretary to Government, Industries Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SZ), 34, HEPC Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai – 34.
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, TNPC Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Namakkal District
8. The Commissioner of Geology and Mines, Guindy, Chennai-32
9. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. File Copy

Signature Not Verified

Digitally signed by Thiru. Deepak
S. Bilgi
Member Secretary
Date: 7/30/2022 6:32:52 PM
Page 31 of 31



सत्यमेव जयते

File No: 12179
Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment Authority (SEIAA),
TAMIL NADU)



Date 13/06/2025



To,

Thiru.SHECKHAR VPR
 shekharsakthi@gmail.com

Subject: Rejection of EC Amendment to the proposed Project under the EIA Notification 2006-and as amended thereof -as amended regarding.

Sir/Madam,

This is in reference to your application submitted for EC Amendment vide proposal number SIA/TN/MIN/537744/2025 under the provision of the EIA Notification 2006-and as amended thereof - Rejected - Reg.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25B0108TN5966468A
(ii) File No.	12179
(iii) Clearance Type	Amendment in EC
(iv) Category	B1
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	V.P.R. Shekhar, Rough Stone Quarry over an Extent of 1.00.0 ha in S.F. No. 176 (Bit - 4), Pottanam Village, Senthamangalam Taluk, Namakkal District
(viii) Name of Company/Organization	SHECKHAR VPR
(ix) Location of Project (District, State)	NAMAKKAL, , TAMIL NADU,
(x) Issuing Authority	SEIAA
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

1. SEIAA Remarks:

The Authority noted the following:

- Earlier, ToR issued vide Lr.No.SEIAA-TN/F.No.8224/SEAC/TOR/942/2021 dated 27.04.2021 subject to the condition that the ultimate depth of mining is restricted to 60m (45m AGL +15m BGL) for the quantity of 2,19,790 m³

of rough stone for a period of five years as per the recommendation of SEAC and as accepted by the project proponent.

2. However, the mining plan was approved for the quantity of 2,82,515 m³ of rough stone up to a depth of 70m (45m AGL + 25m BGL).

3. Subsequently, PP has applied for Environmental Clearance vide SIA/TN/MIN/59699/2021 dated 17.03.2022.

4. The proposal was placed in the 288th SEAC meeting held on 23.06.2022. The Committee recommended the proposal for the depth of 60m (45m AGL + 15m BGL) as restricted in ToR.

5. Further, the proposal was placed in the 533rd Authority meeting held on 20.07.2022. The Authority recommended Environmental Clearance for a period of 5 years, again restricting the ultimate depth to 45m AGL only and the total production quantity should not exceed 2,09,890 m³ of rough stone.

6. Subsequently, Environmental Clearance was granted vide EC Identification No. EC22B001TN191137 dated 30.07.2022 for the ultimate depth of 45m AGL.

7. Now, the PP has submitted an application seeking Amendment vide Form-4 to revise the depth from 45 m AGL to 70 m (45 m AGL + 25 m BGL) in the EC dated 30.07.2022. The Authority, after detailed discussions, decided that **the existing EC 1.dated 30.07.2022 is re-iterated and the request for amendment is rejected.** Hence, the Authority decided and close to record the file.

Copy To

Send Approval Copy To (In case of multiple use comma as separator)



Signature Not Verified

Digitally Signed by : A R Rahul Nadh IAS
Member Secretary, SEIAA

Date: 13/06/2025



Thiru. K.V. GIRIDHAR, I.F.S.,
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU

3rd Floor, Panagal Maaligai,
No.1 Jeeris Road, Saidapet,
Chennai-15.

Phone No.044-24359973
Fax No. 044-24359975

TERMS OF REFERENCE (ToR)

Lr No.SEIAA-TN/F.No.8224/SEAC/ToR-942/2021 Dated: 27.04.2021

To

Thiru.V.P.R.Sheckhar
S.No.10/2, Salaiyur North
Pottanam Post
Senthammangalam Taluk
Namakkal District – 637409

Sir / Madam,

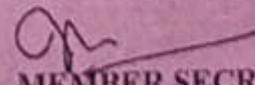
Sub: SEIAA, Tamil Nadu – Terms of Reference with Public Hearing (ToR) for the Proposed Rough stone Quarry lease over an extent of 1.00.0Ha in S.F.Nos.176 (Bit - 4) of Pottanam Village, Senthammangalam Taluk, Namakkal District, Tamil Nadu by Thiru.V.P.R.Sheckhar under project category – “B1” and Schedule S.No. 1(a) – ToR issued along with Public Hearing- preparation of EIA report –Regarding.

- Ref:**
1. Online proposal No.SIA/TN/MIN/59699/2021, Dated: 06.01.2021.
 2. Your application submitted for Terms of Reference dated: 08.01.2021.
 3. Minutes of the 206th SEAC Meeting held on 08.03.2021.
 4. Minutes of the 439th SEIAA Meeting held on 16.04.2021.

Kindly refer to your proposal submitted to the State Level Impact Assessment Authority for Terms of Reference.

The proponent, Thiru.V.P.R.Sheckhar has submitted application for ToR with public Hearing on 08.01.2021, in Form-I, Pre- Feasibility report for the Rough stone Quarry lease over an extent of 1.00.0Ha in S.F.Nos.176 (Bit - 4) of Pottanam Village, Senthammangalam Taluk, Namakkal District, Tamil Nadu.



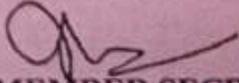

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Discussion by SEAC and the Remarks:-

The proposal was placed for appraisal in this 206th meeting of SEAC held on 08.03.2021. Based on the documents furnished and presentation made by the Proponent, the SEAC, after detailed deliberations, SEAC decided to recommend the proposal to SEIAA for the issue of the following **Terms of Reference along with public hearing** for the proposed project in addition to the sector specific standard ToR:

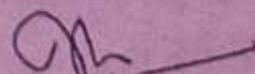
1. Considering the Environment point of view, committee decided to restrict the ultimate depth of mining to 60m (45AGL+15BGL) and the same was accepted by the proponent. Hence the restricted quantity that shall be mined as per the approved mining plan is Rough stone: 219790m³
2. Proponent shall furnish the copy of A-register pertaining to S.F.No.101.
3. The proponent should carry out the quarrying as per the approved mining plan with a bench height of 5m.
4. Fugitive emission modelling studies to be carried out and report shall be submitted.
5. The proponent shall furnish the contour map of the water table detailing the number of wells located around the site.
6. The Project Proponent shall conduct the hydro-geological study to evaluate the impact of proposed mining activity on the groundwater table, agriculture activity, and water bodies such as rivers, tanks, canals, ponds etc. located nearby by the proposed mining area.
7. Air quality modelling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of Vehicles for transportation of mineral. The details of the model used and input parameters used for modelling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
8. The proponent shall furnish the details on number of groundwater pumping wells, open wells within the radius of 1 km along with the water levels in both monsoon and non-monsoon seasons. The proponent would also collect the data of water table level in this area during both monsoon and non-monsoon seasons from the PWD /TWAD.
9. The Proponent shall conduct the Cumulative impact study on the agricultural area due to Mining, Crushers and other activities around the site area.




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10. The details of surrounding well and the cumulative impact on the ground water shall be part of EIA study.
11. The Socio-economic impact assessment of the project needs to be carried out within 10km buffer zone from the mines.
12. A detailed report on the green belt development already undertaken is to be furnished. They also need to submit the proposal for green belt activities for the proposed mine(s).
13. Green belt all along the periphery of the mine area for a width of 7.5 m shall necessarily be developed and photograph furnished.
14. Proponent shall ensure no excavated material is dumped on the bund leading to structural instability.
15. A detailed mining closure plan for the proposed project shall be submitted.
16. A detail report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted.
17. The recommendation for the issue Terms of Reference is subject to the outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No.186 of 2016 (M.A.No.350/2016) and O.A. No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.1212017 & M.A. No. 843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016(M.A.No.981 12016, M.A.No.982i2016 &M.A.No.384/2017).
18. Details of the lithology of the mining lease area shall be furnished.
19. A study shall be conducted on the number of trees (name of the species, age) present in the mining lease applied area and how, it will be managed during mining activity.
20. The details of the period of the earlier operation of the mines along with the dimension of the pits shall be furnished from the competent Authority, if applicable.
21. The proponent shall submit the waste management plan along with EIA report.
22. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wild life as applicable shall be obtained, if the project site attracts NBWL clearance.
23. Wind speed data of the project site shall be furnished.
24. As per the MoEF&CC Office Memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the activities as suggested by the Committee in the CER.




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Discussion by SEIAA and the Remarks:-

The proposal was placed before the 439th SEIAA Meeting held on 16.04.2021. After detailed discussions, the Authority unanimously accepts the recommendation of SEAC and decided to grant **Terms of Reference (ToR) with Public Hearing** under cluster for undertaking the combined Environment Impact Assessment Study and preparation of separate Environment Management Plan subject to the conditions as recommended by SEAC & normal condition in addition to the following conditions:

1. As per the recommendation of SEAC and as accepted by the project proponent, considering the environmental point of view, the ultimate depth of mining is restricted 60m (45 AGL +15 BGL) and the quantity that shall be mined as per the approved mining plan is Rough stone: 219790m³ for a period of five years.
2. As per the MoEF& CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall address the concerns raised during the public consultation and all the activities proposed shall be part of the Environment Management Plan.

A. STANDARD TERMS OF REFERENCE

- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 2) A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ topo sheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 5) Information should be provided in Survey of India Topo sheet in 1:50,000 scale indicating




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geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.

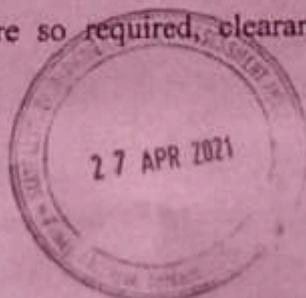
- 6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/ conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.
- 8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 12) Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry

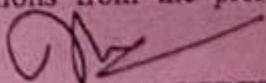



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to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.

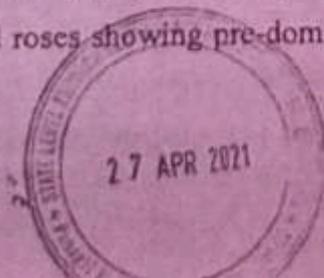
- 13) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of Net Present Value (NPV) and Compensatory Afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
- 14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 15) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.
- 16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 18) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 19) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed

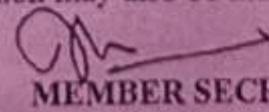



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Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.

- 20) Similarly, for Coastal Projects, a CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease with respect to CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
- 21) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.
- 22) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 23) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of Vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on



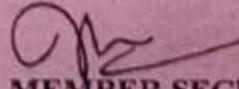

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the map.

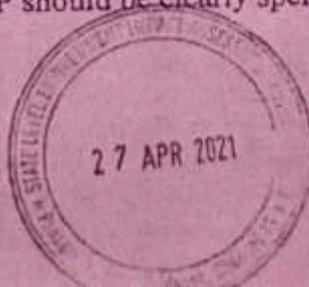
- 24) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 25) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 26) Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 27) Impact of the Project on the water quality, both surface and groundwater, should be assessed and necessary safeguard measures, if any required, should be provided.
- 28) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
- 29) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
- 30) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
- 31) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
- 32) Impact on local transport infrastructure due to the Project should be indicated. Projected




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increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.

- 33) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
- 34) Conceptual post mining land use and Reclamation and Restoration of mined out areas (with plans and with adequate number of sections) should be given in the EIA report.
- 35) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
- 36) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
- 37) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
- 38) Detailed Environmental Management Plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
- 39) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
- 40) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
- 41) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.



A handwritten signature in black ink, appearing to be 'S. S. S.', written over the printed name of the Member Secretary.

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- 42) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
- 43) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
- 44) Besides the above, the below mentioned general points are also to be followed:-
- a) Executive Summary of the EIA/EMP Report
 - b) All documents to be properly referenced with index and continuous page numbering.
 - c) Where data are presented in the Report especially in Tables, the period in which the data were collected and the sources should be indicated.
 - d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - e) Where the documents provided are in a language other than English, an English translation should be provided.
 - f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the ToR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
 - i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the Environment Clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
 - j) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and



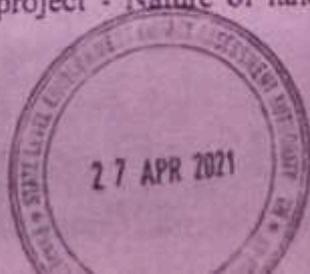

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SEIAA-TN

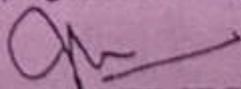
sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

In addition to the above, the following shall be furnished:-

The Executive summary of the EIA/EMP report in about 8-10 pages should be prepared incorporating the information on following points:

1. Project name and location (Village, District, State, Industrial Estate (if applicable)).
2. Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes.
3. Measures for mitigating the impact on the environment and mode of discharge or disposal.
4. Capital cost of the project, estimated time of completion.
5. The proponent shall furnish the contour map of the water table detailing the number of wells located around the site and impacts on the wells due to mining activity.
6. A detailed study of the lithology of the mining lease area shall be furnished.
7. Details of village map, "A" register and FMB sketch shall be furnished.
8. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be submitted along with EIA report.
9. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report.
10. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.
11. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas.
12. The EIA study report shall include the surrounding mining activity, if any.
13. Modeling study for Air, Water and noise shall be carried out in this field and incremental increase in the above study shall be substantiated with mitigation measures.
14. A study on the geological resources available shall be carried out and reported.
15. A specific study on agriculture & livelihood shall be carried out and reported.
16. Impact of soil erosion, soil physical chemical and biological property changes may be assumed.
17. Site selected for the project - Nature of land - Agricultural (single/double crop), barren,




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Govt./ private land, status of its acquisition, nearby (in 2-3 km.) water body, population, with in 10km other industries, forest, eco-sensitive zones, accessibility, (note - in case of industrial estate this information may not be necessary)

18. Baseline environmental data - air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
19. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
20. Likely impact of the project on air, water, land, flora-fauna and nearby population
21. Emergency preparedness plan in case of natural or in plant emergencies
22. Issues raised during public hearing (if applicable) and response given
23. CER plan with proposed expenditure.
24. Occupational Health Measures
25. Post project monitoring plan
26. The project proponent shall carry out detailed hydro geological study through intuitions/NABET Accredited agencies.
27. A detailed report on the green belt development already undertaken is to be furnished and also submit the proposal for green belt activities.
28. The proponent shall propose the suitable control measure to control the fugitive emissions during the operations of the mines.
29. A specific study should include impact on flora & fauna, disturbance to migratory pattern of animals.
30. Reserve funds should be earmarked for proper closure plan.
31. A detailed plan on plastic waste management shall be furnished. Further, the proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. In this connection, the project proponent has to furnish the action plan.

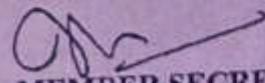
Besides the above, the below mentioned general points should also be followed:-

- a. A note confirming compliance of the TOR, with cross referencing of the relevant sections / pages of the EIA report should be provided.



MEMBER SECRETARY
SEIAA-TN

- b. All documents may be properly referenced with index, page numbers and continuous page numbering.
- c. Where data are presented in the report especially in tables, the period in which the data were collected and the sources should be indicated.
- d. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MoEF & CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry should also be followed.
- e. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. In this regard circular no F. No.J -11013/77/2004-IA-II(I) dated 2nd December, 2009, 18th March 2010, 28th May 2010, 28th June 2010, 31st December 2010 & 30th September 2011 posted on the Ministry's website <http://www.moef.nic.in/> may be referred.
- After preparing the EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned points, the proponent will take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.
 - The final EIA report shall be submitted to the SEIAA, Tamil Nadu for obtaining Environmental Clearance.
 - The TORs prescribed shall be valid for a period of three years from the date of issue, for submission of the EIA/EMP report as per OMNo.J-11013/41/2006-IA-II(I)(part) dated 29th August, 2017.


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SEIAA-TN

Copy to:

1. The Additional Chief Secretary to Government, Environment & Forests Department, Govt. of Tamil Nadu, Fort St. George, Chennai - 9
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan,



- CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy, Chennai-600 032.
 4. The APCCF (C), Regional Office, MoEF & CC (SZ), 34, HEPC Building, 1st & 2nd
Floor, Cathedral Garden Road, Nungambakkam, Chennai -34.
 5. Monitoring Cell, IA Division, Ministry of Environment, Forests & CC,
Paryavaran Bhavan, CGO Complex, New Delhi 110003
 6. The District Collector, Namakkal District.
 7. Stock File.



SEIAA
TN

1.	The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
1.	The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
1.	The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
1.	The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponents website permanently.

3.14. Agenda Item No 14:

3.14.1. Details of the proposal

V.P.R. Shekhar, Rough Stone Quarry over an Extent of 1.00.0 ha in S.F. No. 176 (Bit - 4), Pottanam Village, Sen thamangalam Taluk, Namakkal District by SHECKHAR VPR located at NAMAKKAL, TAMIL NADU			
Proposal For		Amendment in EC	
Proposal No	File No	Submission Date	Activity (Schedule Item)
SIA/TN/MIN/537744/2025	N/A	15/05/2025	Mining of minerals (1(a))

3.14.2. Deliberations by the committee in previous meetings

N/A

3.14.3. Deliberations by the SEIAA in current meetings

<p>The Authority noted the following:</p> <ol style="list-style-type: none"> 1. Earlier, ToR issued vide Lr.No.SEIAA-TN/F.No.8224/SEAC/TOR/942/2021 dated 27.04.2021 subject to the condition that the ultimate depth of mining is restricted to 60m (45m AGL +15m BGL) for the quantity of 2,19,790 m³ of rough stone for a period of five years as per the recommendation of SEAC and as accepted by the project proponent. 2. However, the mining plan was approved for the quantity of 2,82,515 m³ of rough stone up to a depth of 70m (45m AGL + 25m BGL). 3. Subsequently, PP has applied for Environmental Clearance vide SIA/TN/MIN/59699/2021 dated 17.03.2022. 4. The proposal was placed in the 288th SEAC meeting held on 23.06.2022. The Committee recommended the proposal for the depth of 60m (45m AGL + 15m BGL) as restricted in ToR. 5. Further, the proposal was placed in the 533rd Authority meeting held on 20.07.2022. The Authority recommended Environmental Clearance for a period of 5 years, again restricting the ultimate depth to 45m
--

AGL only and the total production quantity should not exceed 2,09,890 m³ of rough stone.

6. Subsequently, Environmental Clearance was granted vide EC Identification No. EC22B001TN191137 dated 30.07.2022 for the ultimate depth of 45m AGL.

7. Now, the PP has submitted an application seeking Amendment vide Form-4 to revise the depth from 45 m AGL to 70 m (45 m AGL + 25 m BGL) in the EC dated 30.07.2022.

The Authority, after detailed discussions, decided that **the existing EC dated 30.07.2022 is re-iterated and the request for amendment is rejected.** Hence, the Authority decided and close to record the file.

3.14.4. Recommendation of SEIAA

Reject

3.15. Agenda Item No 15:

3.15.1. Details of the proposal

M. Ramasamy, Black Granite (Dolerite) Quarry Extent of 1.79.0Ha S.F.Nos. 52/1 and 52/2A1 of Thondamanur V illage, Thandarampattu Taluk, Tiruvannamalai District by MUTHU RAMASAMY located at TIRUVANNAMA LAI,TAMIL NADU

Proposal For

Application for Corrigendum

Proposal No

File No

Submission Date

Activity (Schedule Item)

SIA/TN/MIN/538263/2025

N/A

19/05/2025

Mining of minerals (1(a))

3.15.2. Deliberations by the committee in previous meetings

N/A

3.15.3. Deliberations by the SEIAA in current meetings

The Authority noted the following:

1. Earlier, the PP has applied for Environmental Clearance vide EC Online Proposal No. SIA/TN/MIN/424596/2023, Dated 03.04.2023.
2. The PP has submitted the approved first scheme of mining dated 13.02.2023 for the period from 2020-21 to 2024-25 for the depth of 31 m BGL.
3. The proposal was placed in the 384th meeting of SEAC held on 16.06.2023. The SEAC has recommended the proposal for the depth of mining for 31 m BGL.
4. Subsequently, the proposal was placed in the 634th meeting of SEIAA held on 28.06.2023. The Authority noted the recommendation of SEAC. However, the Authority restricted the depth to 21 m BGL only for the valid mining plan period of 2023-24 & 2024-25 (since three years of mining were lapsed).
5. Based on the above, EC issued vide EC Identification No. EC23B001TN173585 dated 12.07.2023 for the restricted depth of 21 m BGL.
6. Now, PP has obtained second scheme of mining plan for the period 2025-26 to 2029-30 for the depth of 31 m BGL.

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Appeal No. 44 of 2025 (SZ)

Thiru. V.P.R. Sheekhar,

S/o. Ramasamy,

S.No.10/2, Salaiyur North,

Pattanam post,

Senthamanaglam taluk,

Namakkal District

Ph. 94433 55324

Email: sheekharsakthi@gmail.com

...Appellant

Vs

**State Level Environment Impact Assessment
Authority (SEIAA),**

Rep. by its Member Secretary,

And Another

...Respondent

COUNTER AFFIDAVIT OF 1st RESPONDENT

COUNSEL FOR 1st RESPONDENTS

S. SAI SATHYA JITH